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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 446-L.—30th March, 2012.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 10 of 2012

**THE WEST BENGAL MINORITIES' COMMISSION
(AMENDMENT) BILL, 2012.**

A**BILL**

to amend the West Bengal Minorities' Commission Act, 1996.

WHEREAS it is expedient to amend the West Bengal Minorities' Commission Act, 1996, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XVI of 1996.

It is hereby enacted in the Sixty-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Minorities' Commission (Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Minorities' Commission
(Amendment) Bill, 2012.*

(Clause 2.)

Amendment of
section 11 of
West Ben. Act
XVI of 1996.

2. For sub-section (2) of section 11 of the West Bengal Minorities' Commission Act, 1996, the following sub-section shall be substituted:—

“(2) The annual accounts of the Commission shall be audited by the Accountant-General, West Bengal:

Provided that the Governor may, in the public interest, entrust audit of accounts of the Commission to the Comptroller and Auditor-General of India.”.

STATEMENT OF OBJECTS AND REASONS.

It has been provided in section 11 of the West Bengal Minorities' Commission Act, 1996 (West Ben. Act XVI of 1996), that the annual accounts of the West Bengal Minorities' Commission shall be audited by the Accountant-General, West Bengal.

2. It has been felt necessary and expedient to amend section 11 of the said Act with a view to empowering the Comptroller and Auditor-General of India to audit the accounts of the said Commission in the public interest in case the Governor entrust the Comptroller and Auditor-General of India to audit the accounts of the said Commission.

3. The Bill has been framed with the above objects in view.

4. There is no financial implication involved in the Bill.

Kolkata,
The 29th March, 2012.

MAMATA BANERJEE,
Member-in-charge.

By order of the Governor,

B. K. SRIVASTAVA,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*